

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-3652/2017

New Delhi, this the 17th day of July, 2018

Hon'ble Sh. V. Ajay Kumar, Member (J)

Hon'ble Sh. A.K. Bishnoi, Member (A)

Smt. Usha Dev, aged 61 years,
w/o Sh. Prem Pal Singh,
retired as ASO,
From Department of Chemicals & Petrochemicals,
Presently r/o B-255A, New Ashok Nagar, Delhi-96. **Applicant**

(through Sh. Yogesh Sharma)

Versus

1. Union of India, through the Secretary,
Ministry of Chemicals and Fertilizers,
Shastri Bhawan, New Delhi.
2. The Under Secretary(Admn.),
Department of Chemicals & Petrochemicals,
Shastri Bhawan, New Delhi.
3. Senior Accounts Officer,
Pr. Cum Pay & Accounts Office,
Department of Chemicals & Petrochemicals,
7th Floor, A-Wing, Janpath Bhawan,
New Delhi. **Respondents**

(through Sh. R.K. Sharma)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

Heard both sides.

2. When this matter is taken up for hearing, it is submitted by learned counsel for the respondents that they have agreed to the contention of the applicant and that they have passed revised PPO dated 15.01.2018 by re-fixing his pay.

3. Learned counsel for the applicant, while not disputing the said fact, however, submits that the respondents have yet to release the consequential benefits such as arrears of difference of pay and to refund the recovered amount.

4. In the circumstances, the OA is disposed of by directing the respondents to release the consequential benefits in pursuance of revised PPO dated 15.01.2018 and to pay the difference of pay and shall also refund the recovered amount to the applicant within ninety days from the date of receipt of a certified copy of this order. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/